

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 138 of 2015

Dated: 14th December, 2017

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Damodar Valley Corporation ... Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Dilip Singh, DGM, MPPMCL,
Jabalpur

ORDER

Learned counsel, Mr. M.G. Ramachandran, appearing for the Appellant, prays for ten days' time to do the needful in this Appeal.

Submissions made by him, at supra, placed on record.

Learned counsel appearing for the Appellant is permitted to do the needful, as requested, on or before 26.12.2017.

List this matter on **03.01.2018** as requested by the learned counsel for the Appellant.

**(S.D. Dubey)
Technical Member**

**(Justice N.K. Patil)
Judicial Member**

Pr/js